

CC No : 06/10
RC : 1(A)/98-DLI/CBI, ACB, New Delhi
U/S : 120B r/w 419, 420, 467, 468, 471 IPC and
Sec. 13(2) r/w 13(1)(d) of PC Act 1988.
CBI Vs. P.K. Thungan & Ors.

18.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.24/DHC/2020 dated 13.07.2020 in view of the pandemic Covid-19.

Present: None for CBI.

Sh. Michael Luikang, Ld. Counsel for accused no. 1,

K.Kongam Konyak and accused no. 2, Mezakrol.

Sh. Anil Thakur, Ld. Counsel for accused no. 5, Badang Wapang.

Arguments on charge have already been addressed by ld. Counsels for the accused persons.

Put up on 30.07.2020 at 10.30 am for order on charge.

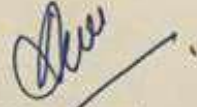
Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and



Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/18.07.2020

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

